NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.216/Chd/Pb/2017

In the matter of:

Mahajan Agro Mills Pvt.Ltd. and Ors.

Vs.

Registrar of Companies, Punjab and Chandigarh

Present: Mr. Nitin Kumar, with Mr. Mast Ram, Practicing Company Secretaries for Applicant No.1 and 2.

This petition has been filed under section 252(3) of the Companies Act, 2013 read with Rule 87-A as inserted in the National Company Law Tribunal Rules, 2016 by way of amendment vide notification dated 05.07.2017. Notice of this petition to the Registrar of Companies, Punjab and Chandigarh for 06 09.2017 'Dasti'. In the meanwhile, petitioner will file proof of payment of the balance amount of consideration as mentioned in the 'Agreement of Sale' dated 25.04.2013. The list of the shareholders and Directors of the company as on 31.10.2013 be also filed by the petitioner at least 3 days before the date fixed.

(Justice R.P. Nagrath) Member(Judicial)

August 10, 2017